

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106

IA-1709/2024

In

IB-483(ND)/2021

IN THE MATTER OF:

Bank of Baroda

.... Petitioner/Applicant

Vs.

Raj Kumar Rathi

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Anju Bhushan Gupta, Mr. Aditya Goel, Mr. Sanyam Gupta Advs.

For Respondent :

ORDER

IA-1709/2024

This application has been filed by the Financial Creditor seeking the following prayers:

- (a)** *Allow the present application and replace Sh. Rakesh Sehgal (IBBI Registration No. IBBI/IPA-002/IP-N01194/2021-2022/13991) in place of Sh. Anil Matta, the erstwhile Resolution Professional of PIRP against Mr. Raj Kummur Rathi, Personal Guarantor of M/s RGTI, Industries Ltd.*
- (b)** *Pass such other or further order/order(s) as may be deemed fit and proper in the facts and circumstances of the instant case.*

It is submitted that Shri Anil Matta, the Erstwhile Resolution Professional has submitted his resignation vide email dated 08.01.2024 expressing inability to carry on the work.

Having regard to the facts and circumstances of the case, we direct that Shri Rakesh Sehgal be appointed in place of Shri Anil Matta as the Resolution Professional.

IA **disposed of.**

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List the matter for arguments **on 31.07.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**